

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

15.C.P. (IB)4417(MB)/2018

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **19.02.2019**

NAME OF THE PARTIES: CBRE South Asia Pvt. ltd.

v/s.

Supreme Housing & Hospitality Pvt.ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Both sides present. Counsel for the Corporate Debtor filed reply today by duly serving the copy to the other side. The Petitioner seeks time to go through the same and file rejoinder, if any. Time granted. List this matter on 11.03.2019.

Sd/-

V. NALLASENAPATHY
Member (Technical)
/NP/

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)